



LEGISLATIVE ASSEMBLY OF THE STATE OF
GOA

**The Goa Registration of Tourist Trade
(Amendment) Bill, 2026**

(Bill No. 59 of 2026)

(As passed by the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
SEPTEMBER, 2026

The Goa Registration of Tourist Trade (Amendment) Bill, 2026

(Bill No. 59 of 2026)

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BILL

*further to amend the Goa Registration of Tourist Trade Act, 1982
(Act 10 of 1982).*

BE it enacted by the Legislative Assembly of Goa in the Seventy-seventh Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Registration of Tourist Trade (Amendment) Act, 2026.

(2) It shall come into force at once on such date as the Government may by notification in the Official Gazette, appoint.

2. Substitution of section 13A.— In the Goa Registration of Tourist Trade Act, 1982 (Goa Act 10 of 1982) (hereinafter referred to as the "principal Act"), for section 13A, the following section shall be substituted, namely:—

“13A. Licensing of beach shacks.— (1) Upon expiry of the licences granted by the prescribed authority for erection of beach shacks, the prescribed authority shall, through a public notice issued in the local newspapers having wide circulation in the State of Goa, call applications for erection of beach shacks, for three consecutive tourist seasons, on such beaches as specified by the Government in the Beach Shack Policy, from persons who are not employed or engaged, directly or indirectly, in any business, vocation or profession, such as tourist taxis, hotels, bars or restaurants, sale of handicrafts, souvenirs, toddy tapping, fishing or any other form of business not so specified.

"(2) On receipt of application under sub-section (1) the prescribed authority shall scrutinize it and if found in order, grant licence on such terms and conditions as may be specified in that behalf by charging prescribed fees for one tourist season, which shall thereafter

be renewed twice on payment of such revised fees as prescribed, for the remaining two tourist seasons:

Provided that the Government may, upon being satisfied that there exists any reason which warrant grant of extension of the licence which is about to expire, by an Order in writing, direct the prescribed authority to extend such licence not exceeding for one tourist season.

(3) Where the number of eligible applicants are more than the number of beach shacks permitted on any particular beach, the selection shall be decided by draw of lots on such date and at such time as the prescribed authority may notify in this behalf.

(4) License shall be granted for putting up only one beach shack to a member of the family.

Explanation.— For the purpose of this sub section, the word “family” shall include husband or wife, as the case may be, dependent parents and unmarried children.

(5) The grant of a licence under this section shall not confer upon the licensee any right, title or interest in or over the beach, Government land or any other public property and such license shall be subject to cancellation, suspension or revocation in accordance with the provisions of this Act, the rules made thereunder, the terms and conditions of the licence and the Beach Shack Policy as notified by the Government from time to time.

(6) The Government shall formulate and notify a Beach Shack Policy applicable for three consecutive tourist seasons for the purpose of regulation, allotment, erection and operation of beach shacks on the identified beaches and for matters connected therewith, including the eligibility of applicants, manner of allotment, number and location of beach shacks, fees, security deposit, terms and conditions of the licence and such other matters as may be necessary for giving effect to the purposes of this section.

3. Insertion of a new section 13C.— In the principal Act, after section 13B, the following section shall be inserted, namely:—

“13C. Registration of shacks in private property.— Any person intending to operate a temporary shack in a private property within

CRZ area as per CRZ Notification shall apply for registration to the prescribed authority in such manner as prescribed and with such fees as notified by the Government from time to time.”

4. Substitution of section 22.— In the principal Act, for section 22, the following section shall be substituted, namely:—

“22. Penalty for default in registration.— (1) Any person carrying on the business of a dealer, hotel-keeper, private shack operator or travel agent or as mentioned in sub-section (1) of section 19A, without proper registration under this Act or in violation of any of the provisions of this Act or the rules made thereunder, he shall be liable to pay penalty of such amount as may be imposed by the prescribed authority which may extend to rupees One lakh only.

Explanation.— Any person who has made application for renewal of certificate before the date of its expiry and if such application is pending disposal, such person shall not be considered as a defaulter for the purposes of this section.

(2) Where the person on whom the penalty is imposed under sub-section (1) does not within 30 days from the date of receipt of the order imposing such penalty, pay the amount, then such person shall be liable to pay, by way of penal interest, a sum of,—

(a) rupees five hundred only for each day for the first 30 days from the date of the expiry of the period of 30 days as aforesaid; and,

(b) rupees one thousand only for each day thereafter.

(3) In case of failure on the part of a dealer or hotel-keeper or private shack operator or travel agent to pay the penalty imposed under sub-section (1) and/or penal interest under sub-section (2), the same shall be recovered as arrears of land revenue, and the prescribed authority shall proceed to seal the business premises and order disconnection of water and electricity supply. The concerned Department shall be bound to comply such order within a period of four days from the date of its receipt. In case the seal affixed by the prescribed authority is tampered with or damaged, the dealer, hotel-keeper, private shack operator or travel agent, as the case may be, shall be liable to pay additional fine of rupees ten lakhs apart from

further action under the provisions of the Bhartiya Nyaya Sanhita, 2023 (Central Act 45 of 2023).

(4) Where any person erects beach shack and/or carries on activity therein, without obtaining a licence as required under section 13A or in violation of the terms and conditions specified in the licence or the Beach Shack Policy, in addition to such action as may be provided under the Beach Shack Policy,—

(i) he shall be liable to pay penalty of such amount as may be imposed by the prescribed authority, which may extend to rupees twenty lakhs only;

(ii) the beach shack shall be liable for demolition and the material thereof confiscated, without any prior notice, shall be entirely at his risk and cost”.
